

2619

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH NEW DELHI
Original Application No. 295/2023**

In the matter of:

Dimpal Kumar

Applicant

Versus

State of Punjab & Ors

Respondents

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01.09.2025

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ADV. ANUJ BHANDARI
On behalf of Central Pollution Control Board
i-34, Jangpura Ext. New Delhi-14
anujbhandari123@gmail.com
9873722187

Place: Delhi

Date: 21.08.2025

COMPLIANCE REPORT OF CENTRAL POLLUTION CONTROL BOARD (CPCB) IN COMPLIANCE OF ORDER DATED 27.03.2025 and 22.07.2025 IN O.A. NO. 295/2023 (IA Nos. 218/2025 & 42/2025)

1. Background

The Hon'ble Supreme Court of India vide order dated 24.10.2017 in Writ Petition (Civil) No. 13029/1985, restricted use of pet coke and furnace oil in industries in Delhi and NCR states of Haryana, Uttar Pradesh and Rajasthan. In compliance to the Hon'ble Supreme Court order, CPCB issued direction under Section 5 of the Environment (Protection) Act, 1986 vide letter dated 15.11.2017 to NCR states for prohibition on use of pet coke and furnace oil by any industry, operation or processes. A copy of letter dated 15.11.2017 is annexed as **ANNEXURE- I**.

Subsequently, Hon'ble Supreme Court of India vide its order dated 17.11.2017 in above mentioned Writ Petition passed the order as below:

"...For the present, we do not propose to give any direction to any other State and Union Territory but we request all the State Governments and Union Territories to consider taking similar measures as have been taken by the Government of India and the Chairman of the Central Pollution Control Board under Section 5 of the Environment (Protection) Act, 1986."

A copy of order dated 17.11.2017 in WP (C) No. 13029/1985 passed by Hon'ble Supreme Court of India is annexed as **ANNEXURE- II**.

Hon'ble National Green Tribunal Principal Bench (hereinafter to be referred as "Hon'ble NGT") vide order dated 28.03.2019 and 04.07.2019 in OA No. 67/2019 (IA No. 32/2019) with OA No. 138/2019 (IA No. 65/2019) directed as below:

“6. In view of the above, we accept the report of the CPCB and direct that the same may be given effect to. The CPCB may issue appropriate directions in this regard to the concerned States and Union Territories indicating coercive measures against those who fail to comply with the directions. Response of the States be taken and compiled within two months and further action proposed by way of a report to this Tribunal before the next date.”

In the compliance of orders dated 28.03.2019 and 04.07.2019, CPCB issued directions vide letter dated 23.08.2019 under Section 5 of the Environment (Protection) Act 1986 to the Chief Secretaries/Administrators of States/Union Territories with a copy to Chairman, of all the SPCBs/PCCs (**Annexure-III**) except Delhi and NCR states of Haryana, Uttar Pradesh and Rajasthan, directing as below:

“1. State Government/Union Territory Administration shall formulate and enforce fuel policy regarding use of pet coke and FO in the State/UT in light of various orders passed by Supreme Court regarding use of pet coke and FO in Writ Petition (C) 13029/1985.

2. State Government/Union Territory Administration through respective SPCB/PCC shall take strict action against any industry if found violating the fuel policy on use of pet coke and FO that will be enforced as above, using the powers conferred under environmental laws.”

Accordingly, in compliance of above direction, requisite ATRs were received from a total of 29 SPCBs/PCCs of States/UTs to CPCB over a period of time except from the States of West Bengal, Jharkhand and Arunachal Pradesh. On the basis of ATRs received, a total of 04 consolidated status reports were filed before Hon’ble NGT (PB) in aforesaid matter.

Hon'ble NGT while placing reliance on the last compliance report of CPCB dated 12.01.2021 containing the ATRs of 29 States passed the order disposing off OA 67/2019. The relevant para's of the order are reproduced below:

"5. Accordingly, further report has been filed by the CPCB on 12.01.2021 as follows: "7. Taking cognizance of the latest order dated 16.07.2020 of Hon'ble Tribunal, two more SPCBs namely Assam and Odisha provided ATR, and two SPCBs namely Goa and Uttarakhand provided updated ATRs, whereas two other SPCBs namely Sikkim and Lakshadweep have provided updated ATRs after a draft status report was circulated by CPCB to SPCBs/PCCs on 21.12.2020 for updating (Annexure IV). Thus, ATRs have been submitted by total twenty-nine States/UTs on CPCB's direction dt. - 23.08.2019. A summary of the ATRs of twenty-nine States/UTs, along with copies of ATRs is annexed at Annexure-V.

The ATRs from 29 States/UTs reveal that:

Twelve States/UTs have informed about use of both pet coke and FO not allowed (Goa, Manipur, Mizoram, Nagaland, Sikkim, Tripura, Uttarakhand, Andaman & Nicobar, Chandigarh, Daman & Diu, Dadra & Nagar Haveli, Lakshadweep

Five States/UTs have informed about use of pet coke allowed only in certain processes / industrial sectors, and use of FO allowed with conditions (Bihar, Chhattisgarh, Gujarat, Maharashtra, Tamil Nadu)

Four States/ UTs have informed about allowing use of pet coke/ FO with conditions (Andhra Pradesh., Kerala, Madhya Pradesh, Telangana)

Eight States/ UTs are in the process of finalising their draft fuel policies (Assam, H.P. J&K, Karnataka, Meghalaya, Odisha, Punjab, Puducherry).

ATR is still awaited from the remaining three States/UTs, namely, Arunachal Pradesh, Jharkhand and West Bengal. "

6. We are informed that the matter has also been dealt with vide order dated 09.10.2018 in W.P. No. 13029/1985, M.C. Mehta v. Union of India & Ors., by the Hon'ble Supreme Court, wherein CPCB report dated 04.10.2018 has been quoted which is as follows:

"2. xxx.....xxx.....xxx....."

Raw Petroleum Coke is feed stock for producing calcinated petroleum coke which is a raw material for anode making in aluminium industries. Therefore, calcination of Raw Petroleum Coke is a pre-requisite to produce anode grade calcined pet coke having Sulphur content less than 3.5%.

As per BIS guidelines, calciners are permitted to use high Sulphur containing raw petroleum coke for making CPC having Sulphur content less than 3.5%. There shall be emission of SO₂ in high concentration (para 1 of results) which needs to be treated in Flue gas desulphurization system having efficiency of Sulphur removal more than 90%".....

.....The applications are disposed of".

2. Response of CPCB in compliance of order dated 27.03.2025 and order dated 22.07.2025 in OA 295/2023:

Hon'ble NGT vide order dated 27.03.2025 and order dated 22.07.2025 in O.A. No. 295/2023 directed CPCB to file response on implementation of above referred direction dated 23.8.2019 issued under Section 5 of the EP Act. In compliance of same, a summary of the Action Taken Report by States/UTs is tabulated as below, which is an updated version of the previous compliance report dated 12.01.2021 submitted by CPCB in OA 67 of 2019:

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Status of ATR of States/UTs

(excluding the States of Delhi, Haryana, Uttar Pradesh and Rajasthan as these states are effected by the order dated 24.10.2017 of Hon'ble Supreme Court of India passed in Writ Petition (Civil) No. 13029/1985)

Status	States/UTs	Total
States / UTs where use of Petcoke and FO is not allowed	Chandigarh, Dadra & Nagar Haveli and Daman & Diu, Ladakh, Nagaland, Sikkim, Tripura and Uttarakhand	7
States / UTs where no fuel policy is prepared owing to non-existence of any industry / process where Pet Coke / FO is utilised	Arunachal Pradesh (ATR received on 31.07.2025), Manipur, Andaman & Nicobar Islands and Lakshadweep	4
States / UTs where use of Petcoke/FO is allowed only in certain processes / industrial sectors with conditions	Andhra Pradesh, Bihar, Gujarat, Maharashtra, Tamil Nadu, West Bengal (ATR received vide circular dated 25.03.2021 and 28.04.2025), Odisha, Madhya Pradesh, Karnataka, Chhattisgarh, Goa, Himachal Pradesh, Jammu & Kashmir, Puducherry, Punjab and Telangana	16
States / UTs where Draft fuel policy is in the process of finalisation	Assam, Meghalaya, Mizoram and Kerala	4
ATR not received.	Jharkhand (latest reminder for providing ATR has been sent on 24.07.2025)	1
<i>No ATR sought from NCR States (namely Delhi, Haryana, Rajasthan and Uttar Pradesh) as per orders of Hon'ble Supreme Court in W.P. (Civil) 13029/1985.</i>		4
Total		36

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The present O.A. is related to State of Punjab, therefore it is pertinent to mention that, in the State of Punjab, The Department of Science, Technology & Environment, Govt. of Punjab after consultation with the Punjab Pollution Control Board, had issued "Fuel Policy for the Industries of State of Punjab" vide notification dated 04.10.2023 for regulation of use of pet coke and for promoting the cleaner fuels in the State of Punjab.



(Prasoon Gargava)

Scientist 'F'

Central Pollution Control Board

20.08.2025

SPEED POST

B- 33014/40/2017- AQM

November 15, 2017

The Chief Secretary
(as per list)

Sub.: Direction under Section 5 of The Environmental (Protection) Act, 1986 regarding prohibition on use of Petcoke & Furnace oil in NCR states- reg.

WHEREAS, rising air pollution in Delhi is a matter of serious concern, especially with regards to high levels of particulate matter exceeding National Ambient Air Quality Standards, 2009;

WHEREAS, in spite of targeted action implemented as per Graded Response Action Plan, Delhi air quality deteriorated significantly and reached 'Severe +' or Emergency conditions on November 07, 2017 and recurring since then;

WHEREAS, petcoke & furnace oil are some of the contributors to secondary particulate matter in the ambient air in Delhi and NCR and secondary particulate is a consistent source, contributing 25% – 30% (PM₁₀ – PM_{2.5}) during winters and 10% – 15% (PM₁₀ – PM_{2.5}) during summers;

WHEREAS, use of petcoke and furnace oil is not permitted in Delhi;

WHEREAS, Hon'ble Supreme Court vide its order dated October 24, 2017 in WP (c) 13029/ 1985 in the matter of M.C. Mehta Vs. Union of India directed, "Since the state governments of U.P., Haryana and Rajasthan have no objection and they have not taken any positive action, keeping the pollution level in NCR and particularly in Delhi, we have no option but to place a ban on use of furnace oil and petcoke in the states of U.P., Haryana and Rajasthan. The ban will come into effect from November 01, 2017. We expect the state governments to issue appropriate notification immediately. Even if they do not issue such notification then in compliance with the order of this court, the ban will take effect from 1st November, 2017 in any case";

WHEREAS, the central government in the Ministry of Environment, Forest and Climate Change has decided that use of petcoke and furnace oil in Delhi and NCR states will be henceforth banned with immediate effect until further orders;

Now therefore, in exercise of powers delegated to The Chairman, CPCB under Section 5 of The Environmental (Protection) Act, 1986 and in view of above referred Hon'ble Supreme Court's order, it is directed that prohibition on use of petcoke and furnace oil by any industry, operation or processes within your state be ensured, with immediate effect until further orders.

Receipt of this direction may please be acknowledged immediately and action taken report be sent to CPCB within 7 days of receipt of these directions.

(S.P. Singh Parihar)
Chairman

List:

The Chief Secretary
Government of Uttar Pradesh
Lal Bahadur Shastri Bhawan
UP Secretariat
Lucknow-226 001

The Chief Secretary
Government of Rajasthan
Tilak Marg Secretariat
Jaipur, Rajasthan- 302 005

The Chief Secretary
Government of Haryana
4th Floor, Haryana Civil Secretariat
Sector-1, Chandigarh – 160 001

Copy to:

- The Chairman : For kind information, please
Environment Pollution Control Authority
Core 6A, 12th floor, India habitat Centre
Lodhi road, New Delhi- 110003
- Shri Ritesh Kumar Singh : For kind information, please
Joint Secretary
C P division
Ministry of Environment, Forests & Climate Change
Indira Paryana Bhawan
Jor Bagh, New Delhi – 110 003
- ✓ • Head, IT division : For uploading on website, please

(A. Sudhakar)
Member Secretary

ITEM NO.47

COURT NO.4
2628

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s) (Civil) No(s). 13029/1985

M.C. MEHTA

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(1) In Re: REPORT NO. 71 AND 78 FILED BY EPCA
(REGARDING COMPREHENSIVE ACTION PLAN FOR AIR POLLUTION CONTROL AND
SUPPLEMENTARY REPORT ON THE COMPREHENSIVE ACTION PLAN WITH
TIMELINES)

2) IN Re: REPORT NO. 73 AND 75 FILED BY EPCA (ON THE ASSESSMENT OF
POLLUTION UNDER CONTROL (PUC) PROGRAMME IN DELHI AND NCR)

Date : 17-11-2017 These applications were called on for hearing
today.

CORAM : HON'BLE MR. JUSTICE MADAN B. LOKUR
HON'BLE MR. JUSTICE DEEPAK GUPTA

For Petitioner(s) Mr. Harish N. Salve, Sr. Advocate (A.C.)

Ms. Aparajita Singh, Advocate (A.C.)

Mr. A.D.N. Rao, Advocate (A.C.) [Np]

Mr. Siddhartha Chowdhury, Advocate (A.C.) [Np]

Petitioner-In-Person

For Respondent(S) Mr. A.N.S. Nadkarni, ASG
Mr. S.Wasim A. Qadri, Adv.
Mr. D.L. Chidanand, Adv.
Mr. Ritesh Kumar, Adv.
Mr. Zaid Ali, Adv.
Mr. Saeed Qadri, Adv.
Mr. S.S. Rebello, Adv.
Ms. Nivedita Nair, Adv.
Mr. Abhisehk Bharadwaj, Adv.
Mr. Jai Dehadrai, Adv.
Ms. Divya Prakash Pandey, Adv.
Mr. Ajit Yadav, Adv.
Ms. Saudamini Sharma, Adv.
Ms. Pallavi Chopra, Adv.
Mr. G.S. Makker, Advocate.

Mr. Ajit Yadav, Adv.

CPCB Mr. Vijay Panjwani, Advocate

U.P. Ms. Aishwarya Bhati, AAG
Ms. Rachna Gupta, Adv.
Mr. Siddhant S. Malik, Adv.

Haryana Mr. Anil Grover, AAG
Ms. Noopur Singhal, Adv.
Mr. Satish Kumar, Adv.
Mr. Ajay Bansal, Adv.
Mr. Gaurav Yadav, Adv.
Mr. Sanjay Kr. Visen, Advocate

Mr. Samir Ali Khan, Advocate

Rajasthan Mr. S.S. Shamsbery, AAG
Mr. Amit Sharma, Adv.
Mr. Ankit Raj, Adv.
Ms. Indira Bhakar, Adv.
Ms. Ruchi Kohli, Advocate

NCT Mr. Chirag M. Shroff, Adv.
Ms. Neha Sangwan, Adv.

Mr. B.K. Prasad, Advocate.

M/S S Narain

Mercedes Benz Mr. Gopal Subramaniam, Sr. Adv.
Mr. Akshat Hansaria, Adv.
Mr. Amit K. Mishra, Adv.
Mr. Pavan Bhushan, Adv.
Mr. Ritesh Bajaj, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Report Nos. 72 and 76

On 13.11.2017, we had reserved orders on various applications filed for recall of the order dated 24.10.2017 regarding the ban on use of furnace oil and pet coke in the States of U.P., Haryana and Rajasthan.

Today, the learned ASG has placed before us a decision taken

by the Ministry of Environment, Forests and Climate Change of the Government of India on 15.11.2017 requiring the Central Pollution Control Board to issue a direction under Section 5 of the Environment (Protection) Act 1986 to the States of U.P., Haryana and Rajasthan prohibiting any industry, operation or processes using pet coke and furnace oil as fuel with immediate effect until further orders. It is clarified by the learned ASG that this is with respect to entire State and not only NCR region.

Pursuant to the communication dated 15.11.2017, a direction has been issued on the same date i.e. 15.11.2017 by the Chairman, CPCB under Section 5 of the Environment (Protection) Act, 1986. The direction is to the effect that there will be a prohibition on the use of pet coke and furnace oil by any industry, operation or processes within the the States of U.P., Haryana and Rajasthan with immediate effect until further orders.

It is submitted by the learned Amicus that a prohibition on the use of pet coke and furnace oil will solve only a part of the problem. A direction should also be issued to the effect there is a ban on the sale of pet coke and furnace oil in all these three States for being used as fuel.

The learned ASG says that he will look into the matter and will get back to us within a week or so.

We may note that pollution caused by pet coke and furnace oil is not a problem confined only to the NCR region but appears to be a problem faced by almost all the States and Union Territories in the country.

For the present, we do not propose to give any direction to

any other State and Union Territory but we request all the State Governments and Union Territories to consider taking similar measures as have been taken by the Government of India and the Chairman of the Central Pollution Control Board under Section 5 of the Environment (Protection) Act, 1986.

List on 4th December, 2017.

Report Nos. 71 and 78 (REGARDING COMPREHENSIVE ACTION PLAN FOR AIR POLLUTION CONTROL AND SUPPLEMENTARY REPORT ON THE COMPREHENSIVE ACTION PLAN WITH TIMELINES)

List on 4th December, 2017 for final orders.

Report Nos.73 and 75 (ON THE ASSESSMENT OF POLLUTION UNDER CONTROL (PUC) PROGRAMME IN DELHI AND NCR)

List on 4th December, 2017 for final orders.

Application for Direction by the Amicus Curiae

Learned Amicus has moved an application in which it is prayed as follows:

- a) Direct the collection of a compensatory sum on petrol and diesel in NCR to be used for measures to deal with pollution in the NCR region.
- b) Direct that the charge so collected should be utilized by the Union of India to procure the requisite agricultural equipments for the farmers of Punjab and Haryana.
- c) Further direct that the Ministry of Petroleum and Natural Gas examine the feasibility of existing technologies and present a workable scheme on the use and disposal of the crop stubble to this

Hon'ble Court.

It is our impression that a prayer similar to prayer (c) has already been made in a writ petition filed and is perhaps pending before Hon'ble the Chief Justice.

On the request of the learned Amicus , we take the application on record but do not pass any orders since the learned Amicus says that he will move Hon'ble the Chief Justice.

Application for Direction by the Amicus Curiae

The learned Amicus has moved another application in which it is prayed as follows:

- a) Direct that sufficeint gas supply be made available so that all power generation in the NCR region is from power plants using gas as their principal fuel.
- b) Direct a ban on import of pet coke and furnace oil and confine the use of domestic pet coke for the sole purpose of feedstock.
- c) Direct the implementation of the 2015 emission standards for power plants as per schedule i.e. by December 2017
- d) Direct the review of the status of existing coal based power plants and a timebound switch over to natural gas.
- e) Direct the Union to oversee measures to strengthen the distribution of electricity in the NCR region to ensure that there is no shortfall in availability of electricity on 24/7 basis.

Issue notice returnable on 04.12.2017.

Mr. Qadri, learned counsel accepts notice.

Learned ASG seeks some time to have instructions and file a response, if necessary.

Several amounts running into hundreds if not thousand crores have been collected under various heads/accounts pursuant to various orders passed by this Court from time to time. We request the learned ASG appearing for the Union of India, Mr. Vijay Panjwani, learned counsel for CPCB and Ms. Aprajita Singh, the learned Amicus before us to sit together and identify all the heads and the amounts lying under those heads / accounts so that there can be proper utilization of these funds. The Registry is directed to give access to the relevant records, if necessary.

The learned ASG, Mr. Vijay Panjwani and Ms. Aprajita Singh, the learned Amicus may take the assistance of any other person that they feel necessary.

(MEENAKSHI KOHLI)
COURT MASTER

(KAILASH CHANDER)
COURT MASTER



SPEED POST

B-33014/07/2019/IPC-II/ 5747-5778

August 23, 2019

To,

The Chief Secretary/Administrators,
Government of States/Union Territories
(As per list enclosed - 1)

Sub: Directions under Section 5 of the Environment (Protection) Act, 1986 regarding preparing a policy on use of Pet coke & Furnace oil.

WHEREAS, rising pollution is a matter of serious concern, especially high levels of particulate matter exceeding National ambient air quality standards, 2009; and

WHEREAS, pet coke and furnace oil / fuel oil (FO) emit more SO₂ as compared to other conventional fuels due to high sulphur content and also contribute to forming of finer secondary particulate matter in ambient air, which form a significant fractions of PM (PM₁₀ & PM_{2.5}); and

WHEREAS, Hon'ble Supreme Court of India passed vide dated 24.10.2017 in Writ Petition (Civil) 13029 / 1985, banned use of Pet coke and furnace oil in industries in the NCR state of Haryana, Uttar Pradesh and Rajasthan. Accordingly, Central Pollution Control Board at the behest of Government of India issued directions under Section 5 of the Environment (Protection) Act, 1986 to NCR state; and

WHEREAS, subsequently, Supreme Court passed Order dated 17.11.2017 in the above mentioned writ petition, noting that pollution caused by pet coke and furnace oil is not a problem confined only to the NCR but appears to be a problem faced by almost all the States and Union Territories in the country. Hon'ble Supreme Court requested all the State Governments and Union Territories to consider taking similar measures as have been taken by the Government of India and the Chairman of the Central Pollution Control Board (thereby referring to the above mentioned Directions issued by CPCB to state governments of NCR states for compliance of Supreme Court order dated 24.10.2017); and

WHEREAS, Hon'ble Supreme Court passed subsequent orders dated 13.12.2017, 05.02.2018, 26.07.2018, 09.10.2018 in the above writ petition; and

WHEREAS, Hon'ble Supreme Court in above mentioned order dated 09.10.2018 noted CPCB's report regarding use of pet coke as feed stock in CPC units wherein it was recommended that due to emission of SO₂ in high concentrations the emissions need to be treated in FGD systems having removal efficiency more than 90% and also noted that the views expressed by CPCB have been considered by MoEF&CC which is in agreement with the CPCB; and

WHEREAS, for filling response in cases O.A. No. 67 of 2019 Sumit Kumar Vs State of Himachal Pradesh & Ors. and O.A. No. 138 of 2019 Amarjeet Kumar Vs Union of India & Ors in Hon'ble National Green Tribunal, CPCB requested all states governments vide email dated 01.02.2019 to provide details of measures taken for banning use of pet coke and furnace oil in their state as suggested by the Hon'ble Supreme Court vide its order dated 17.11.2017; and

WHEREAS, Hon'ble National Green Tribunal passed Order dated 28.03.2019 in O.A. No. 67of 2019 and O.A. No. 138 of 2019, noting the brief on the above Supreme Court orders regarding pet coke and furnace oil provided by CPCB, and directing CPCB to issue appropriate directions in this regard to the concerned States and Union Territories indicating coercive measures against those who fail to comply with the directions; and

WHEREAS, Hon'ble National Green Tribunal passed further Order dated 04.07.2019 in above cases, directing CPCB again to proceed to take further action in the matter (as already directed by Order dated 28.03.2019); and

WHEREAS, the matter was discussed by CPCB with oil refinery representative on 20.05.2019 wherein it was informed that it is technically possible to produce low sulphur oil like slurry oil, LSHS, LDO by refineries and that if demand of FO is reduced, the refineries will have to convert it either into pet coke by installing cocker, or into bitumen by enhancing capacity of VBU which may require minimum one-year time, or will have to export it; and

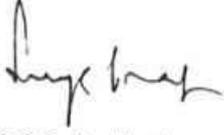
WHEREAS, as per notification no. S.O. 844 (E) dated 19th November 1986 under sub rule 3 of rule 3, the standards for emission or discharge of environmental pollutants specified under sub-rule (1) or sub-rule (2) shall be complied with by an industry, operation or process within a period of one year of being so specified; and

WHEREAS, Ministry of Environment & Forests, Government of India, vide Notifications No. S. O. 157 (E) of 27.02.1996 and S. O. 730 (E) dated 10.07.2002, has delegated the powers vested under Section 5 of the Environment (Protection) Act, 1986 (29 of 1986) to the Chairman, Central Pollution Control Board, to issue directions to any industry or any local body or any other authority for violations of the standards and rules notified under the Environment (Protection) Rules, 1986 and amendment thereof.

NOW, THEREFORE, in view the above and in exercise of the powers vested under Section 5 of the Environment (Protection) Act, 1986, following directions are issued:

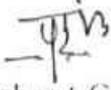
1. State Government / Union Territory Administration shall formulate and enforce fuel policy regarding use of pet coke and FO in the State/UT in light of various orders passed by Supreme Court regarding use of pet coke and FO in Writ Petition (C) 13029/1985.
2. State Government / Union Territory Administration through respective SPCB/PCC shall take strict action against any industry if found violating the fuel policy on use of pet coke and FO that will be enforced as above, using the powers conferred under environmental laws.

Action taken report shall be submitted through SPCB/PCC by State/UT within one month i.e. by 23.09.2019.


(S.P.S. Parihar)
Chairman


Copy to:

1. The Chairman
SPCBs / PCCs
(As per list enclosed - 2)
2. The Joint Secretary (CP Division)
Ministry of Environment, Forests and Climate Change
Prithvi Wing, 2nd Floor, Room No. 216
Indira Paryavaran Bhawan,
Aliganj, Jor Bagh Road, New Delhi - 110003
3. The Regional Directors
Central Pollution Control Board
(As per list enclosed - 3)
4. The Divisional Head - IT, CPCB


(Prashant Gargava)
Member Secretary

List - 1

List of Chief Secretaries/ Administrators of States/UTs

S. No.	State	Designation	Address
1	Andhra Pradesh	Chief Secretary	Government of Andhra Pradesh 1st Block, 1st Floor A.P Secretariat Office, Velagapudi - 522503
2	Arunachal Pradesh	Chief Secretary	Government of Arunachal Pradesh Civil Secretariat Itanagar - 791111
3	Assam	Chief Secretary	Government of Assam Block- C, 3rd Floor, Assam Sachivalaya Dispur - 781006, Guwahati
4	Bihar	Chief Secretary	Government of Bihar Main Secretariat, Patna - 800015
5	Chhattisgarh	Chief Secretary	Government of Chhattisgarh Mahanadi Bhawan, Mantralaya Naya Raipur - 492002
6	Goa	Chief Secretary	Government of Goa, Secretariat, Porvroom, Bardez, Goa - 403521
7	Gujarat	Chief Secretary	Government of Gujarat 1st Block, 5th Floor Sachivalaya, Gandhinagar - 382010
8	Himachal Pradesh	Chief Secretary	Government of Himachal Pradesh H P Secretariat, Shimla - 171002
9	Jammu & Kashmir	Chief Secretary	Government of Jammu & Kashmir R. No. 2/7, 2nd, Floor Main Building Civil Secretariat, Jammu - 180001 R. No. 307, 3rd Floor Civil Secretariat, Srinagar - 190001
10	Jharkhand	Chief Secretary	Government of Jharkhand 1st Floor, Project Building, Dhurwa, Ranchi- 834004
11	Karnataka	Chief Secretary	Government of Karnataka Room No. 320, 3rd Floor Vidhana Soudha, Bengaluru - 560 001
12	Kerala	Chief Secretary	Government of Kerala Secretariat, Thiruvananthapuram - 695001

13	Madhya Pradesh	Chief Secretary	Government of Madhya Pradesh MP Mantralaya, Vallabh Bhavan Bhopal - 462004
14	Maharashtra	Chief Secretary	Government of Maharashtra CS Office Main Building, Mantralaya 6th Floor, Madame Cama Road, Mumbai - 400032
15	Manipur	Chief Secretary	Government of Manipur, South Block, Old Secretariat Imphal-795001
16	Meghalaya	Chief Secretary	Government of Meghalaya Main Secretariat Building Rilang Building, Room No. 321 Meghalaya Secretariat, Shillong - 793001
17	Mizoram	Chief Secretary	Government of Mizoram New Secretariat Complex, Aizwal - 796001
18	Nagaland	Chief Secretary	Government of Nagaland Civil Secretariat, Kohima- 797004
19	Odisha	Chief Secretary	Government of Odisha General Administration Department Odisha Secretariat Bhubaneswar - 751001
20	Punjab	Chief Secretary	Government of Punjab Chandigarh - 160001
21	Sikkim	Chief Secretary	Government of Sikkim New Secretariat, Gangtok - 737101
22	Tamil Nadu	Chief Secretary	Government of Tamil Nadu Secretariat, Chennai - 600009
23	Telangana	Chief Secretary	Government of Telangana Block C, 3rd Floor, Telangana Secretariat Khairatabad, Hyderabad, Telangana
24	Tripura	Chief Secretary	Government of Tripura New Secretariat Complex Secretariat-799010, Agartala West Tripura

25	Uttarakhand	Chief Secretary	Government of Uttarakhand 4 Subhash Road, Uttarakhand Secretariat Dehradun - 248001
26	West Bengal	Chief Secretary	Government of West Bengal Nabanna, 13th Floor, 325, Sarat Chatterjee Road, Mandirtala Shibpur, Howrah - 711102
27	Union Territory Andaman and Nicobar	Chief Secretary	Andaman and Nicobar Administration Secretariat, Port Blair - 744101
28	Union Territory of Dadra and Nagar Haveli	Administrator	Secretariat, Moti, Silvassa, Daman - 396220
29	Union Territory of Daman & Diu	Administrator	Secretariat, Moti, Daman - 396 220
30	Union Territory of Lakshadweep	Administrator	Lakshadweep, Kavaratti - 682555
31	Union Territory of Puducherry	Chief Secretary	Chief Secretariat, Goubert Avenue, Puducherry - 605001
32	Union Territory of Chandigarh	Administrator	Punjab Raj Bhavan, Sector 6, Chandigarh - 160019, India

List 2: List of SPCBs/PCCs

1.	The Member Secretary Andhra Pradesh Pollution Control Board D. No. 33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamalavari Street, Kasturibaipet, Vijayawada - 520 010	9.	The Member Secretary Gujarat Pollution Control Board Paryavaran Bhavan, Sector 10-A, Gandhi Nagar 382 010, Gujarat
2.	The Member Secretary Arunachal Pradesh State Pollution Control Board Govt. of Arunachal Pradesh, Department of Environment & Forests, Paryavaran Bhawan, Yupia Road, Papu Nalah, Naharlagun - 791 110	10.	The Member Secretary Himachal Pradesh State Pollution Control Board Him Parivesh, Phase- III, New Shimla - 171 009
3.	The Member Secretary Pollution Control Board- Assam, Bamunimaidam, Guwahati - 781 021, Assam	11.	The Member Secretary (April- October) J&K State Pollution Control Board, Parivesh Bhawan, Shiekh-ul- Campus, Behind Govt. Silk Factory, Raj Bagh, Srinagar (J&K)
4.	The Member Secretary Bihar Bihar State Pollution Control Board Parivesh Bhawan, Plot No. NS-B/2, Paliputra Industrial Area, Patliputra, Patna - 800 023	12.	The Member Secretary Jharkhand State Pollution Control Board T.A. Bldg., HEC, P. O. Dhurwa, Ranchi-834 004 (Jharkhand)
5.	The Member Secretary Chhattisgarh State Environment Conservation Board, Paryavas Bhawan, North Block Sector-19, Atal Nagar, Raipur - 492 002, Chhattisgarh	13.	The Member Secretary Karnataka State Pollution Control Board "Parisara Bhavan", #49,4th & 5th Floor, Church Street, Bangalore 560 001
6.	The Member Secretary Chandigarh Pollution Control Committee Paryavaran Bhawan, Ground Floor, Sector-19 B, Madhya Marg, Chandigarh - 160 019	14.	The Member Secretary Kerala State Pollution Control Board Head Office, Pattom. P. O Thiruvananthapuram - 695 004Kerala
7.	The Member Secretary Pollution Control Committee, UTs of Daman, Diu and Dadra & Nagar Haveli Fort Area, Court Compound, Moti Daman - 396 220	15.	The Member Secretary Madhya Pradesh Pollution Control Board Paryavaran Parisar, E-5, Arera Colony Bhopal - 462 016, Madhya Pradesh
8.	The Member Secretary, Goa State Pollution Control Board Nr. Pilerne Industrial Estate, Opp. Saligao Seminary, Saligao-Bardez Goa - 403511	16.	The Member Secretary Maharashtra Pollution Control Board, Kalpataru Points, 3rd & 4th Floor, Sion Matunga Scheme Road No.6 Opp. Cine Planet, Sion Circle, Sion (E), Mumbai-400 022

17.	The Member Secretary Manipur Pollution Control Board Lamphalpat, Imphal - 795 004, Manipur	25.	The Member Secretary Tripura State Pollution Control Board Parivesh Bhawan, Pandit Nehru Complex, P.O. Kunjaban, Gorkhabasti, Agartala - 799 006, Tripura
18.	The Member Secretary Meghalaya State Pollution Control Board, "ARDEN", Lumpyngngad, Shillong - 793 014, Meghalaya	26.	The Member Secretary, Uttarakhand Environment Protection & Pollution Control Board, Gaura Devi Bhawan, 46 B IT Park Sahastradhara, Dehradun - 248 001, Uttarakhand
19.	The Member Secretary Mizoram Pollution Control Board New Secretariat Complex, Khatla, Aizawl - 796 001, Mizoram	27.	The Member Secretary Telangana State Pollution Control Board Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad - 500 018
20.	The Member Secretary Nagaland Pollution Control Board Signal Point, Dimapur Nagaland	28.	The Member Secretary West Bengal Pollution Control Board Paribesh Bhawan, 10-A, Block LA, Sector III, Salt Lake City, Kolkata-700 091
21.	The Member Secretary Odisha State Pollution Control Board Paribesh Bhawan, A-118, Nilakantha Nagar Unit VIII Bhubaneswar - 751 012, Odisha	29.	The Member Secretary Puducherry Pollution Control Committee 'B' Block, Ground Floor, Chief Secretariat, Puducherry-605 001
22.	The Member Secretary Punjab Pollution Control Board Vatavaran Bhawan, Nabha Road Patiala 147 001, Punjab	30.	The Member Secretary Andaman & Nicobar Islands Pollution Control Committee, Department of Science & Technology, Dollygunj Van Sadan, Haddo P.O., Port Blair - 744102
23.	The Member Secretary Sikkim State Pollution Control Board State Land Use & Environment Cell Govt. of Sikkim, Deorali Gangtok - 737 102, Sikkim	31.	The Member Secretary Lakshadweep Pollution Control Committee, Department of Science, Technology & Environment, Kavarati- 682555
24.	The Member Secretary Tamil Nadu Pollution Control Board No. 76, Mount Salai, Guindy Chennai- 600 032 Tamilnadu		

List 3. List of RD's

1. The Regional Director
Central Pollution Control Board
1st & 2nd Floors, Nisarga Bhavan, A-Block,
Thimmaiah Main Road, 7th D Cross,
Shivanagar, Bengaluru -560 079
2. The Regional Director
Central Pollution Control Board
Southend Conclave, Block 502, 5th & 6th Floor
1582, Rajdanga Main Road
Kolkata - 700 107
3. The Regional Director
Central Pollution Control Board
4th Floor, Sahkar Bhawan,
North TT Nagar,
Bhopal - 462 003
4. The Regional Director
Central Pollution Control Board
Parivesh Bhawan, Opp. VMC Ward Office No. 10
Subhanpura, Vadodara - 390 023
5. The Regional Director
Central Pollution Control Board
PICUP Bhawan, Ground Floor
Vibhuti Khand, Gomti Nagar
Lucknow-226010
6. The Regional Director
Central Pollution Control Board
"TUM-SIR", Lower Motinagar
Near Fire Brigade H.Q.,
Shillong - 793 014